

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.223-RST.A/2(AHM)2024  
in  
C.P.(IB)/43(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kunal Conchem Pvt Ltd  
V/s  
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on 23/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv.  
For the Respondent : Ms. Pragati Bansal, Adv.

**ORDER**

**RST.A/2(AHM)2024**

This is an application filed under Rules 11 of NCLT Rules, 2016 read with 424 of Companies Act, 2013. **Restoration A/2(AHM)2024** was filed by the applicant for restoration of the CP 43/2023. However, Respondent-Sadbhav Engineering Ltd has been admitted to CIRP in CP (IB) No.189 of 2021 vide order dated on 22.04.2024.

Therefore, this application is rendered infructuous and dismissed accordingly with a liberty to the applicant approach the concerned IRP for filing its claim as per law and to re-agitate the matter in case of withdrawal of CP(IB) 189 of 2021 under Section 12-A of otherwise.

**RST.A/2(AHM) 2024** disposed of accordingly.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**